

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4018  
ANSWERED ON:06.08.2014  
IAS AND IPS OFFICERS  
Sinha Shri Jayant

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of Indian Administrative Service and Indian Police Service Officers sanctioned in various States of the country including in Jharkhand as on date;
- (b) the number of posts lying vacant and the steps being taken to fill up the vacancies, State/UT-wise;
- (c) the number of Indian Administrative Service and Indian Police Service Officers who belong to Jharkhand State cadre working in other States;
- (d) whether such officers are allowed to continue to work in the States of their choice despite the instructions issued by the courts and the Central Administrative Tribunals in this regard; and
- (e) if so, the details thereof and the action proposed to be taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): The Total Authorized Strength (TAS) and vacancy position in Indian Administrative Service (IAS) and Indian Police Service (IPS) state-wise including Jharkhand are at Annexure-I and Annexure-II respectively.

To fill up the vacancies in IAS and IPS, the Government has increased annual intake from 55 in Civil Services Examination (CSE) 1998 to 180 in CSE 2013 in respect of IAS & from 103 in CSE 2005 to 150 in CSE 2009 in respect of IPS. In promotion quota prompt actions have been taken for holding of Selection Committee Meeting for appointment by promotion/selection of State Service officers to IAS & IPS.

(c): As on date, one IPS officer is on inter-state deputation from Jharkhand to another state under the provision of inter-cadre deputation guidelines 2004, as amended from time to time.

(d) & (e): Does not arise in view of answer to (c) above.